(6) Withdrawal of Charge sheets served to the Office Bearers and members of the Association.

(7) Modification of CRI Service & Conduct Rules and Conduct, Discipline & Appeal Rules.

(8) Implementation of Departmental Promotion Scheme.

(9) Modification of CRI Medical Rules.

(10) Action on Association's letter No. CRI-OA/03 dated 18-8-77 and CRI-OA/SUG/09 dated 17-4-78.

(11) (a) Contract System of employment should be abolished and 'malis' and 'sweepers' should be regularised

without any further delay, as they have been exploited enough for the last several years by contractors.

(b) Daily wage system of employment should be discouraged.

(12) The Non-Cadre employees should be $give_n$ first preference for Cadre appointment in case there is a vacancy.

(13) The workers of Mini Cement Plant at CRI-I (Muduvathur) should be regularised.

(14) Stop harassment of employees by denying them—

(a) the option to avail of or postpone the leave;

(b) the right to cancel the leave;

(c) the right to ask for job assignment befitting their qualification, experience, expertise and capabilities.

(15) Stop changing the bosses/ subordinates of the employees arbitrarily.

The Council of Management of the Institute has considered the question of recognition of the CRI Officials' Association, and decided that the question of recognition would be considered by the Council after the Constitution

to Questions

and the Rules and Regulations of the Association have been so revised as to be in line with those of the Service Associations of officials of Government of India and in keeping with the Model Constitution appilquea by CSIR for Service Associations for its laboratories. In the meanwhile the issues raised by the Association have been taken due note of by the Institute and they are being examined by the appropriate forums in the CRI including the Staff Consultative Committee, the Executive Committee, Rules Review Committee and the Council of Management.

(d) Does not arise.

Anti-Indian propaganda by some Officials of foreign missions

fl688. SHRI SADASIV BAGAITKAR: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Government have conducted any enquiry into the allegation that certain officials of the foreign missions in India have been indulging in anti-Indian propaganda, and

(b) if so, what are the details in this regard?

THT MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI DHANIK LAL, MANDAL): (a) The Government have no information regarding such anti-Indian propaganda and therefore the question of an enquiry does not arise.

(b) Does not arise.

Import of Cotton

J1689. SHRI R. R. MORARKA: **Will** the Minister of INDUSTRY be pleased to state:

(a) the total quantity of cotton imported during the last three years;

fPreviously Unstarred Question 1377, transferred from the 4th August, 1978.

{Previously Unstarred Question 1449, transferred from the 8th August, 1978.